## 741. Mation for Election to the [2 JAN 1991] National Welfare Board 742

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee *vice* Shri Karnal Morarka ceased to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member 'so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha so nominated, may be communicated to this House Madam<sup>^</sup> T Jay a copy of the Cantonments (Amendment) Bill, 1990 on the Table.

#### MOTION FOR ELECTION TO THENATIONAL WELFARE BOARD FORSEAFARERS

THE MINISTER OF WATER RE SOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SUR FACE TRANSPORT (SHRI MANUBHAI KOTADIA); Madam, T beg to move the following Motioe;----

"That in pursuance of clause (i) of rule 4 of the National Welfare Board for Seafarers Rules. 1963 read with Sub-Section (2) of section 218 of the Merchant Shipping Act, 1958 (44 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the National Welfare Board for Seafarers."

# The qnestion was put and the motion was adopted.

THE DEPUTY CHAIRMAN.- Just a minute please. Wait for a minute please. Please take your seats. The thing is what happened in the Other House, we do not discuss about it. It is between the Speaker and the Minister.

... (Interruptions)...

SHRI A. G. KULKARNI (Maharashtra); Madam, I am drawing your attention. . . (*Interruptions*). . .

Expunged as ordered by the Chair,

THE DEPUTY CHAIRMAN; Please sit down. Just a minute.

SHRI A. G. KULKARNI: ...to the utterance of Dr. Swamy which shows that Dr. Swamy is\* Madam, I think, Dr, Swamy is\* He is\*

He has taken the stand to arrest the Speaker which te something frivolous. I request, through you, Madam, the Leader of the House to ask the Prime Minister to immediately dismiss Dr. Swamy from the Ministry. He is

He should be dismissed.

THE DEPUTY CHAIRMAN; Mr. Kill. karni, please sit down...(*Interruptions*)... Just a minute. I request all of you to take your seats. I want to give a ruling OB it,

SHRI S. JAIPAL REDDY (Andhra Pradesh): Kindly hear us first.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh); It is a denigration of Parliament, ft affects democracy.

SHRI M. M. JACOB (Keraia); It has happened in the other House. It has not happened in this House. How can we come to any conclusion? It is a matter that happened in the other House. It has happened in the Chamber. You have to verify whether it is a fact... (*Interruptions*),... It is between the Speaker and the Minister. How do you come to know about it?

SHRI DIPEN GHOSH (West Bengal); It is the conduct of a Member of this House who also happens to be a Minister. He has brought shame to this House. . . (*Interruptions*).. . It is the conduct of a Member of this House. Subramanian Swamy is a Member of this House. . It is the conduct of a Member of this House. . (*Interruptions*).. .

THE DEPUTY CHAIRMAN: Please take your seats.

SHRI M. M. JACOB; Mr. Dipen Ghosh knows the rules very well. He is making an allegation against a Member of this House. He should give it in writing: and get the approval of the Chairman *before* making the allegation. He cannot argue like this. He is a Member of this House.

This is an allegation, Mr. Ghosh should give it in writing.

THE DEPUTY CHAIRMAN: I request the hon. Members to please take their seats.. (*Interruptions*) .. .Just a minute. I would not like to give a ruling on something which is from other House... (*Interruptions*) .,.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): It has not happened in the House. It has happened in the Chamber.

,... (Interruptions)...

THE DEPUTY CHAIRMAN; Just a minute. Have patience.

SHRI DIPEN GHOSH; Madam, you see the conduct of the Minister. He happens to be a Member of this House. ... (*Interruptions*)...

SHRI S. JAIPAL REDDY: Kindly hear us.

THE DEPUTY CHAIRMAN; I will allow you. Just a minute. See, the thing is, the Members have raised their concen but, in my opinion,...

SHRI S. JAIPAL REDDY; It is a question concerning the misconduct of the Minister.

DR. G. VIJAYA MOHAN REDDY: We should discuss it because the matter is very serious.

... (Interruptions), ...

THE DEPUTY CHAIRMAN; Just a minute. First of all, he mentioned whatever the newspaper has written. It is about tha Speaker of the other House. Whatever we discuss is about our House. Let the Lok Sabha look after their Speaker. You look after me. (*Interruptions*) You express concern for me and you fight for my right. If anybody threatens me, you protect me.

SHRIMATI MARGARET ALVA (Karnataka): Madam, please hear me. ..(*Interrupions*)

THE DEPUTY CHAIRMAN; Margaret, J will allow you after one minute so that I can hear you in peace.

SHRI S. JAIPAL REDDY; You must at least hear us.

THE DEPUTY CHAIRMAN; You are a senior Member. You know I have said we cannot talk about it, we do not want to talk about it. Let the Lok Sabha look after their Speaker.

SHRI DIPEN GHOSH ; Can we not take note of the conduct of a Minister who happens to be a Member of this House, who brings shame to this House? Can we not take note of his misconduct? (*Interruptions*)

श्री जनदीश प्रसाद भाषुर (उत्तर प्रदेश) : आप निर्देश दे सकती हैं कि बताइए कि हम्रा क्या है । ... (व्यवधान) ...

SHRI SHANKAR DAYAL SINGH; We can discus the matter under Rule 167...

SHRIMATI JAYANTHI NATARAJAN: How can we discuss anything that happened in the other House?

SHRI V. GOPALSAMY (Tamil Nadu): Are you supporting him?

DR. G. VIJAYA MOHAN REDDY; It is a denigration of Parliament.

श्री शंकर दबाल सिंह : उपसभापति महो-दया, आप यह स्वयं पढ़ लीजिए !

उपसमापतिः मैंने पढ़ा है। मैंने देखा है। ग्राप ग्रापना स्थान ग्राहण कीजिए।

SHRI DIPEN GHOSH; It may happen to you tomorrow..

THE DEPUTY CHAIRMAN; Then I wil! ask you to protect me.

SHRI DIPEN GHOSH: It is the conduct of a Minister. We can take note of the conduct of a Minister. (*Interruptions*)

THE DEPUTY CHAIRMAN; I think this matter should be closed. We should not discuss this matter.

SHRI SURESH KALMADI (Maharashtra) You cannot discuss this matter. Actually you should expunge all the proceedings because you cannot discuss that issue here. Everything should be expunged.

SHRIMATI MARGARET ALVA; Madam, the Speaker of the lok Sabha is involved. I think it is for the other House to take it up.

SHRI DIPEN GHOSH: No, no.

SHRI PARVATHANENI UPENDRA: Madam, is Mrs. Margaret defending him?

SHRI V. GOPALSAMY: Never before did 'such a thing happen.

SHRI SURESH KALMADI: It is only based on newspaper reports. [ Interruption)

THE DEPUTY CHAIRMAN; Please sit down, all of you.

SHRI A. G. KULKARNI: On a point of order,...

THE DEPUTY CHAIRMAN; Please have order. (Interruption) There was a matter of this House in which . . . (Inter-tions) Let me Speak. There was a matter regarding the Chairman of this House. The Lok Sabha did not discuss it. We discussed it in the House. So why should we discuss their matter? (Interruption) We are not discussing it. I now call Shri Gurudas Das Gupta.

SHRI DIPEN GHOSH: There is a major difference. (*Interruption*) Mr. Subramanian Swamy is a Member of this House. He is a member of the Cabinet by virtue of becoming a Minister. By virtue of his being in the Cabinet, he cannot speak like that. . . . (*Interruptions*)...

THE DEPUTY CHAIRMAN; Just o minute... (*Interruptions*)... Just a minute. Mr. Subramanian Swamy himself is coming here now... (*Interruptions*). ...

SOME HON. MEMBERS: Shame, shame... (Interruptions)...

श्री जगदीश प्रसाद माथुर : ग्रव स्वामी जी ग्रा गये हैं तो वह बतला सकते हैं कि घटना क्या है ? ग्रगर स्वामी जी नहीं ग्राते तो बात ग्रलगर्हें । स्वामी जी ग्रा गये हैं तो वह जो मामला है उसकी ग्रसलियत बता दें कि घटना क्या हुई है ? मैं समझता हं स्वामी <sup>7</sup>जी झिझकेंगे नहीं ।

SHIRMATI JAYANTHI NATARA-JAN; Madam, how is he speaking now? ... (Interruptions)...

THE DEPUTY CHAIRMAN: I am not allowing anybody to speak. .. (Interrup-

*tions)* ... If they are speaking, they are speaking without my permission... (*Interruptions*) ... Mr. Swamy, because of you there is an uproar here now... (*Interrup-tions*). . . It is because of something which is attributed to you. ...(*Interruptions*) ... It is attributed to you in the newspapers. It is a matter of the other House...(*Interruptions*) ... .

SHRI SURESH KALMADI; Madam, it is a matter of the other House... (Inter ruptions)...

THE DEPUTY CHAIRMAN: Just a minute, please... (*Interruptions*)...

अशे जगदीश प्रसाद माथुर: उनकी खामोशी बता रही है कि गुनहगार हैं। अगर वे कह्य देते कि ऐसा कुछ नहीं हुआ है...उनकी खामोशी गुनाह का सबूत है।

SHRI SUKOMAL SEN (West Bengal); Madam, Mr. Swamy is here; let him explain ... (Interruptions)...

SHRI JAGDISH PRASAD MATHUR; It is a matter of the dignity of the House . . (*Interruptions*)...

THE DEPUTY CHAIRMAN; You can give notice and write to the Chairman... (*Interruptions*)... and ask for the Chairman's permission for his personal explanation. . .(*Interruptions*)... in the due and proper manner. Then I will ask him to explain the matter...(*Interruptions*)...

SHRI JAGDISH PRASAD MATHUR: Madam, Mr. Swamy is here and if he is willing, he can explain...(*Interruptions*),...; If he is willing, he can do so... (*Interruptions*),...

THE DEPUTY CHAIRMAN; Just a minute, please... (*Interruptions*).,.

SHRI JAGDISH PRASAD MATHUR; Madam, I would request Mr. Subramanian Swamy through you to Say whether this happened or not...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Please sit down... (Interruptions),...All of you, please sit down... (Interruptions).... You are not following the procedure... (Interruptions).,, You are not following tho proredure yourselves... (Interruptions).

#### [The Deputy Chairman]

All of you, please take your seats., . (Interruptions).,, Mr. Mathur, please sit down... (Interruptions), . . Mr. Abrar Ahmad, please sit down. Do not repeat what has already been referred to.. . (Interruptions).. . What I am saying is this; We go by certain procedure's in this Hous:, If anybody has got any complaint against any Minister for any statement that he has made and if you want an explanation, then go by the proper order...(Interruptions)... You write a letter to the Chairman and he will ask the Minister to make a personal explanation. It is up to the Chairman to do SO (Interruptions)...

SHRI DIPEN GHOSH; Madam, I am fin a point of submission... (*Interruptions*)...

THE DEPUTY CHAIRMAN: What is yuur submission now?. (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN; No, Madam.(*Interruptions*)., .

SHRI DIPEN GHOSH; Today, the newspaper, "The Hindustan Times" has carried this news item under a banner heading... (*Interruptions*)... and Mr. Swamy himself is present in the House just now. So, let him speak... (*Interruptions*)...

THE DEPUTY CHAIRMAN; Let me speak now... (Interruptions)... Let me speak now so that nobody will get up and speak.. .(Interruptions)... There are certain rules and regulations...(Interruptions)... Just a minute, please... (Interruptions)... There are So many people present here and I cannot ask everyone to speak...(Interruptions)... We have certain listed items of business now. If you want an explanation from him, you write to the Chairman in the proper order and let the thing come and then let him explain. He is here and he is not running away from the House.. . (Interruptions)...

SHRI DIPEN GHOSH; Does his silence ... (*Interruptions*)... mean that the "Hindustan Times" news is correct?... (*Interruptions*),... Does his silence mean that that newt item is correct?... (*Interruptions*)...

SHRI PARVATHANENI UPENDRA; Mr. Subramanian Swamy is here and he can clarify it...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Now, we shall take up the other matter... (*Interruptions* 

SHRIMATI JAYANTHI NATARAJAN; Madam, I want to raise an important mat. ter.. . (Interruptions.),,,

SHRI JAGESH DESAI (Maharashtra): Madam, I want to raise an important issue... (*Interruptions*)...

THE DEPUTY CHAIRMAN: All of you, please sit down... (*Interruptions*)... If anybody is raising that matter, that matter is colsed now... (*Interruptions*)... That matter is closed now... (*Interruptions*)...

SHRI V. NARAYANASAMY (Pondicherry); Madam, with regard to the Excise Duty refund, the papers were to be placed on the Table of the House. .(*Interruptions*)... What happened to that?... (*Interruptions*)...,

डा॰ रत्भाकर पाण्डेय (उत्तर प्रदेश): वित्त मंत्री जी इस सदन के नेता ने पिछली सरकार पर आरोप लगाया था कि 12 सौ करोड़ रुपये का एक्साइज का घोटाला विख्वनाथ प्रताप सिंह की सरकार दे किया है । अतः यह इस सरकार ढारा सदन के सामने रखा जाये ... (व्यक्षधान)

SHRI M. S. GURUPADASWAMY (Uttar Pradesh); Madam, I want to Say something... (*Interruptions*)...

THE DEPUTY CHAIRMAN: That is over now. Mr. Salve, on a point of order,

SHRI N. K. P. SALVE (Maharashtra); The national papers are full of an astounding scandal by the predecessor. .(*Interruptions*)

THE DEPUTY CHAIRMAN; I have a Calling Attention which is important. (*Interruptions*)

SHRI A. G. KULKARNI: He has a right to raise a point. (*Interruptions*)

THE DEPUTY CHAIRMAN; Everybody has the right to raise, . . (*Interruptions*)

SHRI N. K. P. SALVE: We are here in Parliament, not in a debating society. It is our duty to protect the interests of the Exchequer and to protect the interests of the nation as a whole, if a Finance Minister, in abuse *of.*. *(Interruptions)* 1 would like the Finance Minister to tell us: One, if a decision is taken in an important matter.. *(Interruptions)* 

THE DEPUTY CHAIRMAN; Please sit down. Please listen. Just a minute.

SHRI N. K. P. SALVE; It is a very serious matter. I have been called. You can speak later, Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY; Madam Deputy Chairman,....

THE DEPUTY CHAIRMAN; Do you want to speak about Mr, Subramanian?

SHRI M. S. GURUPADASWAMY: Yes.

THE DEPUTY CHAIRMAN; That matter is closed.

SHRI M. S. GURUPADASWAMY: I will make a reference to that (*Interruptions*)

SHRI N. K. P. SALVE; I am not yielding.

THE DEPUTY CHAIRMAN; He is on another matter. Mr. Gurupadaswamy... that matter is closed now.

डाउ र नाकर पाण्डेय : वी.पी. सिंह ने एक्साइज का 1200 करोड़ रुपया खाया है ... (व्यक्षधान) ... सदन के नेता सिन्हा जी जवाब दें ... (व्यक्षधान) सिन्हा जी खड़े हुए देख रहे हैं । ग्र प सदन के नेता हैं । ग्रापने ग्रारोप लगाया था । ग्राप इस पर रिएक्ट करिए ग्रार सारे डाक्युमेंट्स सदन के सामने रखिए ... (व्यक्षधान)

THE DEPUTY CHAIRMAN; I say that lot him write a letter to the Chairman and let him make a Special Mention. Let him write to the Chairman. (*Interrup*-

*tions)* Mr. Gurupadaswamy. You are a very senior Member.

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman. .. (Interruptions)

THE DEPUTY CHAIRMAN; Mr. Gurupadaswamy, you are not being heard. (*Interruptions*]

SHRI M. S. GURUPADASWAMY: would like to ... (Interruptions)

THE DEPUTY CHAIRMAN; Mr. Gurupadaswamy, everybody has an opportunity to speak in this House according to certain rules and regulations.

SHRI M. S. GURUPADASWAMY; It is a seriou's matter. Mr. Subramanian is available here. If you just call him to... (*Interruptions*)

THE DEPUTY CHAIRMAN: if he wants to speak, he can get up and speak. If you want, officially you write a letter to the Chairman, according to the Rules he will be asked to speak, (*Interruptions*)

SHRI M. S. GURUPADASWAMY; If you do not allow us even to explain the position, in protest we walk out. (*Interruptions*)

# (At this stage some lion. Members left the Chamber)

SHRI N. K. P. SALVE; Madam, it rs a serious matter, In accordance with the procedures, Madam, I want to raise an issue at this juncture. My submission is that papers have been continuously reporting and the matter has been raised on the floor of the House that there are two grievous irregularities committed by the erstwhile Finance Minister which create very serious apprehension in our mind about the probity of the Government headed by Mr. V. P. Singh. We want the Finance Minister to reply. Number 1; It is stated, Madam, that a sensitive file on which some important opinion of the Attorney-General had been recorded was retained by the erstwhile Finance Minister, Mr. Madhu Dandavate for a month. If this is true.

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[Shri N.K.P. Salve] may I know as to what action they have taken against Mr. Madhu Dandavate? But the other allegation, Madam, is far more serious. Madam, a file had been cleared to bring a certain item on OGL because of one particular industrial house with which the erstwhile Prime Minister was stated to be very much closely connected. In that, a decision was taken by Mr. Madhu Dandavate one and a half months after he left the office. How is it possible? What is happening? Can he decide about bringing an item on OGL after he has ceased to be the Finance Minister?

THE DEPUTY CHAIRMAN: Now we are going for the Calling Attention.

SHRI N. K. P. SALVE; Through you, Madam, may I request the Leader of the House to make a statement on these points and to apprise the House and the entire nation as to what is the real state of affairs?

THE DEPUTY CHAIRMAN; Not immediately, (Interruptions) Not now. (Interruptions)

डाः रत्नाकर याण्डेयः महोदया, वे सदन में वक्तव्य दें और अपनी स्थिति स्पष्ट करें । एक्साइज ड्यूटी के घोटाले के मामले में इसी सत में वक्तव्य दें ग्रौर उस पर सार। सदन उनसे स्पष्टीकरण चाहेगा । समाचारों के अनुसार 1200 करोड़ रुपए का घोटाला किया गया है, उसकी जांच कराइए । आपका यह दायित्व है क्योंकि आपने ही सबसे पहले इस मामले को उठाय। था । प्रापके दल के 25 सांसदों ने इस मामले को उठाया था । सदन को आप विश्वास में लीजिए । सदन को एक्योर कीजिए, इसी सल के ग्रांत तक ग्राप वक्तव्य दीजिए ग्रौर ग्राग्वासन धीजिए कि सारे पैपर्सं सदन के सामने रखेंगे ।

श्रीमती सत्या बहिन (उत्तर प्रदेश): इतने बड़े घोटाले को किस तरह से दवाया गया है ? इस मामले की जांच होनी चाहिए ग्रीर सदन में वक्तव्य आना चाहिए ... (व्यवधान) THE DEPUTY CHAIRMAN; The Finance Minister would not react immediately. We have other business. Yes, Mr. Bagrodia. (*Interruptions*)

SHRI V. NARAYANASAMY; We want to know whether they are going to have a judicial inquiry into the matter of refund of excise duty,

SHRI JAGESH DESAI; Madam Deputy Chairman...

डणसभाषतिः ग्राप उनको प्वांइंट ग्राफ श्रार्डर पर बोलने दीजिए...(व्यवधान)

डा॰ रत्नाकर पाण्डेय : फाइनेंस मिनि-स्टर यहां पर उपस्थित हैं । ग्राप ग्राग्वासन दों कि इसी सत्र में सारे डाक्यू मेंट्स रखे जाएंगे सदन में ग्रीर वह सदन की प्रापर्टी होगी । उस पर स्पष्टीकरण करें ग्रीर 1200 करोड़ रुपए का जो घोटाला किया गया है उसका पर्दाफाश करें ताकि देश की जनता इस तरह के भ्रष्ट लोगों के बारे में जान सके । ... (व्यक्षधान)

SHRI JAGESH DESAI: Madam Deputy Chairman,..

THE DEPUTY CHAIRMAN; Mr. Jagesh Desai, will you please sit down? Somebody is on a point of order. Bagro-diaji, what do you want to say? (*Interruptions*) Now, enough has been said on it. Let me listen to what his problem is about the Agenda, Let him finish.

SHRI SANTOSH BAGRODIA (Rajasthan) : Madam, on Friday, just before the adjournment of the House it was understood that on the statement given by the Finance Minister, clarifications would be taken up at 12 o' clock and then only the other matter because that was the pending matter and it should be taken up like that. Supposing it is not clear on the records, I request you to please take a decision that even if you do not want to take it up right now, immediately at 2.30 p.m., after the statement by Mr. S. P. Malaviya...

THE DEPUTY CHAIRMAN; Immediately after the Calling Attention, we can take it up.

SHRI SANTOSH BAGRODIA; At 2.30, let us taken up the clarification; otherwise like last time, clarifications on industrial policy statement could not he taken up.

SHRI N. K. P. SALVE; Calling attention is likely to go till late in the evening, and it may be too late for clarifications, as everytime this has been happening when we want to Seek clarifications on important matters as we saw in the case of the famous industrial policy and then it fizzled out. We do not want the same fate again for our clarifications. Therefore, I would respectfully submit that, I know calling attention must get the priority but, as an exception since it was decided the other Jay in the House, and it was the feeling in the House, that let us finish with clarifications which we want to seek from the Finance Minister, and then we can take up the calling attention. We can finish clarifications as early as possible.

SHRI A. G. KULKARNI; Last time when these clarifications were to be asked, I was assured by Mr. Masodkar who was the Vice-Chairman, that it will be taken up on Wednesday after the Question Hour, and that I will be the first person to be called. That is what I got from him. Now again, this agenda is being changed, and we know what happened to the industrial policy. We can ask specific questions from the Finance Minister on his general policy decision. Therefore, I would request you that we should take up clarifications.

THE DEPUTY CHAIRMAN: Let me find out how many names are there, because if we allow everyone, then the trouble starts. If there are many names to seek clarifications, then the whole thing gets delayed. Now we have today's agenda. I would take the sense of the House...

श्वी जगदीश प्रसाद माथुर: अभी इस सदन के प्रारम्भ होने से पहले हम लोगों के पास सचिवालय की स्रोर से इंस्ट्रेवशन आयी हैं कि मंत्रियों के वक्तव्यों पर क्लेरिफिकेशन के लिए एक पार्टी से एक ही सदस्य को बोलने की इजाजत दी जायगी । इस पर भी जिसका पहले नाम होगा उसको पहले बुलाया जायगा । मैं सप्रझता हूं साल्व साहब ने जो कहा है ठीक कहा है कि पहले चाप यह ले लें । ग्रगर एसा नहीं होगा तो शाम हो जायेगी । (त्थबक्षान)

की **वीरेन** जे० साह (महाराष्ट्र) : एक पार्टी से एक ही बोलेगा इस पर आप अपनी रुलिंग दे दीजिए। (ब्यवधान)

THE DEPUTY CHAIRMAN; I would give you my assurance. ..

SHRI JAGDISH PRASAD MATHUR; ... because we don't want to delay it.

PROF. CHANDRESH P. THAKUR (Bihar): This is an important issue and we would like to hear the Finance Minister, because unless that information comes, the quality of discussion on economic issues, which is likely to come up later this week, may suffer. So, time should be found for the Finance Minister to respond to clarifications...

SHRI N. K. P. SALVE; Right now.

PROF. CHANDRESH P. THAKUR... at the earliest; otherwise the whole purpose of discussing later the economic policy will be qualitatively affected in terms of intensity in view of the fact that so many hon. Members are interested in seeking clarifications. It is not a problem. It is, from a public point of view, a significant development that far too many people are interested. In terms of time management, we can co-operate. We will not speak long which we tend to do.

SHRI JAGDISH PRASAD MATHUR; Only one Member from each party.

#### PROF. CHANDRESH P. THAKUR:

That is an individual Member's privilege. You cannot take away the individual Member's privilege. Madam, kindly see that opportunity is provided to the Finance Minister to respond today before the House adjourns.

THE DEPUTY CHAIRMAN; Now, let me react to the submissions which have

#### [The Deputy Chairman]

been made. I find the record mat the Vice-Chairman said on that day "Now, the sence of the House is that we will continue these clarifications on Wednesday, the 2nd January, 1991, when we meet and the seekers of the clarifications are listed from serial number 9 onwards. That will come on the agenda". Therefore it does not say that it will be taken up immediately after the Question Hour.

The second thing is that, as per sub-rule (5) of rule 180, Calling-Attention Motion will come up immediately after the Question Hour.

The third point is.. (Interruptions) it was decided in the Business Advisory Committee that the communal situation will be discussed in the form of a short-duration discussion. But later on, subsequently,— as I have been informed the leaders of the various parties agreed that the communal situation should be discussed by way of a Calling-Attention Motion. That is why, this is listed as a Calling-Attention Motion. And as 1 pointed out, according to sub-rule (5) of rule 180, Calling-Attention Motion is to be taken up soon after the Question Hour, That settles the matter.

SHRI SANTOSH BAGRODIA; Madam, I have one request. Of course, we abide by your ruling. My request is, there is a statement to be made by the Minister of Petroleum and Chemicals, Shri Satya Prakash Malaviya, I suggest that after the statement is made, we can continue with the clarifications on the Finance Minister's statement first and then we can have the clarifications on the Petroleum Minister's statement.

SHRI JAGDISH PRASAD MATHUR: No. We should not change the order of the Agenda.

SHRI SANTOSH BAGRODIA; We are only going to seek clarification's.

SHRI JAGDISH PRASAD MATHUR: That is a different matter. Madam, I protest. We should proceed with the Business in the order in which it is listed in the Agenda.

THE DEPUTY CHAIRMAN: Mr. Mathur you mentioned about the circular issued by the Secretariat in regard to clarifications, that only one Member from each party will be allowed. I would request you to discuss the matter with the Chairman and leaders of the various parties and groups and then arrive at a settlement.

### SHRI JAGDISH PRASAD MATHUR; I was on another issue

प्रसोडन्स में तो पहले श्री सत्य प्रक'श मालवीय जी को अप्रिया, उसके बाद दूसरा आएगा। लेकिन उनका कहना है कि पहले फाइनेंस वाले को लिया जाय । मेरा कहना है कि प्रेलीडेन्स जैसा है वैसा ही होना चाहिए । पहले श्री सत्य प्रकाश माल-वीय जी का होना चाहिए, फिर फाइनेंस बाला होना चाहिए ।

THE DEPUTY CHAIRMAN; We will abide by what is listed in the Agenda. To, me—I am sure, hon. Members also feel the same way whether it comes at 12 Noon or in the day or at twelve in the night, the seriousness remains the same. The same House, the same Members, will be discussing it. Just now, let us go by what is listed in the Agenda, Now, it is over.

डाः अक्षराप अहन्द (राजस्थान) महोदया, देश में डीजल और पैट्रोल की बहुत कमी हो रही है। उसका चिद्रश मैं ग्राधे मिनट में करना चाहता हूं... (व्यथ्याल)

THE DEPUTY CHAIRMAN: You can

ask the auestion.

सही जगह पर कीजिये । ढाई बजे तेल मंती जो बोलने वाले हैं, ग्राप उस वक्त प्रश्न पूछ लीजिये ।

डा० द्रबराप झहनदः तेल मंत्री जी तो एल०पी०जी के बारे में कोलने वाले हैं। मैं पैट्रोल ग्रीर डीजल की कमीकी वान कह रहा हूं... (व्याधवान)

THE DEPUTY CHAIRMAN; Does not matter. He is the Petroleum Minister. You can . ask him.

डा॰ स्रबरार प्रहमद ः सिर्फ श्राधे गिनट में मैं बताना चाहता हूं किं डीजल श्रीर पैट्रोल की कमी के कारण श्राम लोगों की

क्या हालत हो रही है। मैं अभी राज-स्थान गया था, राजस्थान के अन्दर डीजल की कमी के कारण एक-एक किलोमीटर की तो लाइन लगी हई हैं. लेकिन एक-∕एक लीटर पैट्रोल के लिए मोटर साइकिल वालों को झौर स्कुटर वालों को डी० एम० और ए०डा०एम के पास परमिट केलिए जाना पड़ता है ग्रौर ग्राठ-ग्राट किलोमीटर चलने के बाद एक लीटर पैट्रोल मिलता है । इससे आप अन्दाजा लगा सकते हैं कि ग्राम ग्रादमी की क्या हालत होगी । ऐसा लगता है कि वडे और छोटे शहरों में डिस्टिब्युशन में कहीं डिस्कीमिनेशन है। बढे शहरों में तो सप्लाई में कमी नहीं है, लेकिन कस्बों में पैट्रोल की सप्लाई में कमी है। इससे आम अ। दमी परेशान है। मैं अभी चार दिन सवाई माधोपूर में रहा । वहां पर डी ) एम० और ए०डी ०एम० से परमिट के लिए जाना पड़ता है। मैं ग्राप के माध्यम से सरकार का ध्यान इस म्रोर दिलाना च'हता हं ... (ब्यवधान) ।

SHRI JAGESH DESAI: Madam, Mr. Madhu Dandavate's matter is there.

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, do not go on repeating. Mr. Madhu Dandavate's matter is there. We will discuss the matter with the Chairman and when he gives the time I will definitely allow you to speak. Now let me go ahead with the Business.

SHRI JAGESH DESAI; This is regarding laying of the relevant matters.

THE DEPUTY CHAIRMAN: Regard-ding laying of all the relevant matters I shall give the assurance from the Chair let the Chairman decide. When he allows, the Minister wil] come to the House and explain. Now let us go to the Calling Attention. Yes, Mr. Gurudas Das Gupta. a matter of Public 758

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE— COMMUNAL SITUATION IN THE COUNTRY

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I call the attention of the Minister of Home Affairs to the communal situation in the country and the action taken by Government in regard thereto.

> पृह मंत्रालय में राज्य मंत्री तथा सूचता और प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : महोदया, में, हाल ही में देश के कई भागों में हुए कुछ साम्प्रदायिक दंगों के बारे में सदन में व्यक्त की गई चिन्ता से सहमत हूं । मैं, यह कहना चाहता हूं कि सरकार इस बात के लिए दृढ़संकल्प है कि पूरे देश में साम्प्रदायिक सद्भावना का स्थायी वाता-वरण बने । मुझे जरा भी संदेह नहीं है कि शरारती, साम्प्रदायिक तथा रूढ़ीवादी तत्वों के नापाक इरादों को विफल करने के लिए सभी राजनैतिक दल, सामाजिक संगठन ग्रीर व्यक्ति सरकार के कुत संकल्प का पूरा समर्थन करेंगे ग्रीर सुदृढ़ करेंगे ।

> इसमें कोई संदेह नहीं कि हर साम्प्र-दायिक दंगा भारतीय सांस्कृति की चिर परिचित ग्रनेकत्व परम्पराग्रों को, एक दूसरे की धार्मिक भावनाओं का ग्रादर सौहार्दता के करने तथा साम्प्रदायिक खिलाफ हैं। हाल में देश के कुछ भागों में जो दंगे हुए हैं ग्रौर कुछ स्थान जहां पर तनाव उत्पन्न होने से ग्रन्दरूनी ग्राकोश उत्पन्न हग्रा उससे हमारे इस संकल्प को दोहराने की ग्रावश्यकता है कि हम पूरे देश के दुढ़ संकल्प और संयक्त निश्चय के साथ साम्प्रदायिक खतर का मुकाबला करने के लिए अपने मंकल्प को दोहराते हैं ।

> सांस्प्रदायिक स्थिति चालू वर्ष के दौरान सितम्बर से बिगड़ी जब देश के विभिन्न भागों में 127 साम्प्रदायिक दंगे हुए. जिसमें 70 व्यक्ति मारे गए और 870 घायल हुए । ग्रक्तूबर में स्थिति पुनः तेजी से बिगड़ी जब साम्प्रदायिक घटनाओं की संख्या बढ़कर 253 हो गई जिसके परिणामस्वरूप 322 व्यक्तियों की मत्य हई और लगभग 1700 व्यक्ति